

# MANIPUR JUDICIAL SERVICE GRADE – I EXAMINATION

## Paper III

### *PART A. Constitutional law*

Answer any **three** questions.

**(3×10=30 Marks)**

1. Explain about the Montesquieu's Theory of Separation of Powers and its application in India? Whether Doctrine of Parliamentary Sovereignty can act as a limitation upon the Supreme Court of India's power of Judicial Review?
2. What is the relation between theory of equality and Rule of Law? How far Doctrine of Reasonable classification can act as a regulator upon the incidents of inequality caused due to abuse of administrative discretion?
3. Whether Doctrine of Basic Structure acts as a limitation upon the constituent power vested with Art.368 to amend the Constitution of India? Support your view by citing the judgements of the Hon'ble Supreme Court of India delivered post-*KesavanandaBharaticase*?
4. Write a short note upon the federal feature of the Indian Constitution? Whether the recent deletion of domicile requirement for the membership of Rajya Sabha violates the federal feature of Indian Constitution? Write your own critique about *Kuldip Nair v. Union of India*?
5. The tenure of the Governor is subject to the pleasure of President of India. Comment upon the given statement by citing relevant cases?

### *PART B. Jurisprudence*

Answer any **two** questions.

**(2×10 Marks)**

1. Explain about Doctrine of Legitimate Expectation and the limitations upon its application?
2. Whether personal laws are included under the definition of law as provided in Art.13 of the Indian Constitution? Whether fundamental rights can act as limitation upon personal laws?
3. Write about the jural co-relation between rights and duties?
4. Historically atrocities against women are a result of power struggle? What role should law play in bringing down this power struggle? Illustrate by quoting any recent legislative amendments or judicial pronouncements?

### *PART C. Judgment writing*

**(50 Marks)**

Paper book supplied.